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**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

ORIGINAL APPLICATION No.277/2010

Date of Order 28.09.2010

HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER

Mangi Lal S/o Shri Nand Lal Bhatia, aged about 57 years, R/o 7/234, Bhatia Para, Jaisalmer (Rajasthan). Presently working as Sr. Telecom Operative Assistant, Grade-IV (Chief Section Supervisor) in the office of Telecom District Manager, Jaisalmer.

....Applicant

Mr. Kuldeep Mathur, counsel for applicant.

VERSUS

1. The Bharat Sanchar Nigam Limited, (Govt. of India Enterprise) through its Chief Managing Director, BSNL, New Delhi.
2. The General Manager, Telecom District, BSNL, 2nd C-Extension, Kamla Nehru Nagar, Jodhpur.
3. The Divisional Engineer (Planning & Administration) BSNL, Jaisalmer.
4. The Telecom District Manager, BSNL, District Jaisalmer.

.....Respondents

ORDER (ORAL)

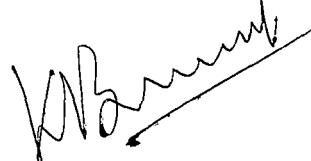
The applicant claims that after having passed a threshold age of 56 years he is not liable to be transferred but vide order dated 17.06.2010 he was transferred from Jaisalmer to Pokaran. Against this transfer order he had represented to the competent authority but they, according to him, have not considered the issue at all.

2. I have heard the learned counsel for the applicant. He would submit that the applicant is a Chief Section Supervisor (Phones) at Jaisalmer and he had been relieved on 17.08.2010



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from Jaisalmer for enabling him to join at Pokaran. But the said post is not available at Pokaran. Besides, against two sanctioned posts three persons are already working there. In such circumstance and that of his age, I feel it appropriate that the competent authority should reconsider the matter once again in the light of Transfer Policy/guidelines dated 7th May, 2008, issued by the BSNL, New Delhi after giving an opportunity to applicant to represent his case within one month from the date of receipt of the copy of this order. In the meanwhile, the transfer order relating to him and the order of relief shall be kept suspended animation for the period of one month as stated above. The competent authority is directed to take a decision in the matter and to inform the applicant of the decision by a speaking order. Even though the applicant had been relieved vide order dated 17.08.2010, he shall be notionally deemed to be holding the same post for the next one month, during which period the competent authority is to take a decision and pass an appropriate order. If the decision is not in favour of the applicant, he is at liberty to come to this Tribunal, if he is so advised. OA is disposed of as above. No order as to costs.



(Dr. K.B. SURESH)
Judicial Member

RIC
Singer
29/9/10
for kundeshwar Dutt

NO. 66 to 69.
Dt: 01-10-10

दिनांक १०/१०/१० के अन्देशासुलार
प्रैरी लॉक्सिंग नं. १००, १००
को भ्रम-११ रु. १०० रु. दिए गए।

अमृता लाल जी
केन्द्रीय व्रक्षारोपण अधिकारी
जोधपुर नवायपीठ, जोधपुर